Written Answers to		[3 August, 2016]	Unstarred Questions 255
1	2		3
18.	Kerala		21757
19.	Lakshadweep U.T.		28
20.	Madhya Pradesh		286310
21.	Maharashtra		496916
22.	Manipur		11805
23.	Meghalaya		18839
24.	Mizoram		2793
25.	Nagaland		11062
26.	Odisha		92087
27.	Puducherry U.T.		1421
28.	Punjab		90353
29.	Rajasthan		252338
30.	Sikkim		2704
31.	Tamil Nadu		151437
32.	Tripura		4998
33.	Uttar Pradesh		896301
24.	Uttarakhand		28098
35.	West Bengal		234275
	Total		4353247

^{**} Including Telangana.

Rationalisation of Labour Acts

1932. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government is planning to increase the employment opportunities by amending and easing the 43 Labour Acts into Four Code Acts;
 - (b) if so, the details thereof;
- (c) whether Government has discussed the matter with International Labour Organisation (ILO), the details thereof; and

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(d) the steps being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) Reforms in labour laws are an ongoing process to update legislative system to address the need of the hour and to make them more effective and contemporary to the emerging economic and industrial scenario. The Second National Commission on Labour has recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, the Ministry has recently taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security & Welfare; and Safety and Working Conditions respectively, by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws. Similarly, the Ministry has taken steps to draft Small Factories Bill, a special legislation for the small manufacturing units, based on the recommendations of 2nd National Commission of Labour. These legislative initiatives will improve the employment opportunities and social security of the workers. During consultation stage, the draft Code on Wages and Code on Industrial Relations have also been shared with experts of International Labour Organisation(ILO) who have provided their suggestions on the provisions of the Draft Codes.

Conversion of employment exchange into career development centres

†1933. SHRI RAM VICHAR NETAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government proposes to convert the employment exchanges into career development centres, if so, the details thereof;
- (b) whether Government proposes to consider the requests for financial assistance submitted by various States, including Gujarat, for this purpose; and
 - (c) if so, the details of State-wise action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Ministry is implementing the National Career Service (NCS) Project for transformation of the National Employment Service to provide a variety of employment related services like career counseling, vocational guidance, information on skill development courses etc. These service are available online on the National Career Service Portal (www.ncs.gov.in) supported by Call Centre/Helpdesk and is accessible by all users. The Government has decided to convert the Employment Exchanges into Career Centres in collaboration with the State Governments

[†]Original notice of the question was received in Hindi.